

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Civil Appeal No(s). 6254/2019

SPICE MOBILITY LTD. THROUGH MR. B.M. AGARWAL AUTHORIZED
SIGNATORYAppellant(s)

VERSUS

COMMISSIONER OF INCOME TAX

Respondent(s)

)

Date : 27-11-2019 This appeal was called on for hearing today.

For Appellant(s)

Mr Anant Mann, Adv.
Ms. Kavita Jha, AOR

For Respondent(s)

Mrs Kakali Roy, Adv.
Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent has filed counter affidavit.

Ad valorem court fee has been filed.

Ld. Counsel for the appellant is granted four weeks time for filing affidavit of valuation. If affidavit of valuation is filed within four weeks time, registry to process the matter for listing before the Hon'ble Court as per rules. If affidavit of valuation is not filed within four weeks time, process for listing before the Hon'ble Judge in Chamber for orders.

ANIL LAXMAN PANSARE
Registrar